

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 6500 of 2021**

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Bikrant Singh	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	: Mr. Mahesh Tewari, Advocate
For the State	: Mrs. Shweta Singh, Addl. P.P.

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**Order No.02 Dated- 09.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel appearing for the petitioner submits that the petitioner will file supplementary affidavit regarding para-2 of the instant anticipatory bail application.

List this anticipatory bail application after filing of the said supplementary affidavit under the heading '**for Admission**'.

If the supplementary affidavit is not filed within two weeks, this anticipatory bail application shall stand dismissed without further reference to the Bench.

**(Anil Kumar Choudhary, J.)**